

UN Report on Unregistered Births

4973. SHRI P.R. KYNDIAH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that more than 10 million births left unregistered in India every year, according to the latest UNICEF report presented to the Government of India;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to bring the birth registration under compulsory position?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) The reasons for low levels of registration are primarily due to lack of awareness of the need and lack of motivation for registration among the people at large. Under the Registration of Births and Deaths Act, 1969, which is administered by the Registrar General of India (Home Ministry) the Chief Registrars of Births and Deaths and the State Governments are responsible for the respective States. Low priority by the state Governments for enforcing Provision of the Act is also responsible for low levels of registration.

(c) Under the Registration of Births and Deaths Act, 1969, registration of all births and deaths in the country has already been made compulsory.

Joint Patrolling in Indo-China Border

4974. SHRIMATI JAYANTI PATNAIK : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have a proposal to undertake joint patrolling on the Indo-China border;

(b) if so, whether the Government of China has made any suggestion to the Government of India in the matter; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No, Sir.

(b) and (c) Does not arise.

Hindustan Latex Limited

4975. SHRI T. GOVINDAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have received memorandum from M/s. Hindustan Latex Ltd. regarding production and other problems; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) Placement of Supply Orders for procurement of Copper-T, Condoms and Oral Pill on M/s. Hindustan Latex Ltd. is under consideration.

Census Employees Association

4976. SHRI G.M. BANATWALLA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all India Census Employees Associations has submitted any memorandum to the Government regarding the anomaly in the pay-scale of statistical/cartographic cadres in the census organisation, as recommended by the 4th Central Pay Commission;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The matter relating to anomalies, if any in the pay-scale of statistical/cartographic cadres in the census organisation as recommended by the 4th Pay Commission had been settled and have no relevance at present in view of the receipt of the recommendations of the 5th Pay Commission.

(b) and (c) Does not arise.

Naxalite Activities

4977. SHRIMATI LAKSHMI PANABAKA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Home Minister has stated during the Southern States Chief Minister's Conference

that firm action is needed to curb the activities of Naxalites and to fulfil the promise to provide assistance to all the States;

(b) if so, whether the Centre has also agreed to set up Centres to impart training to police personnel involved in anti-Naxalite operations and manpower to the State;

(c) if so, the extent to which the States have been provided to assistance so far;

(d) whether any High level committee has been set up to review the implementation of these Security measures; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The Union Home Minister had made an elaborate statement on left wing extremist in a meeting convened at Hyderabad on 15.6.98 with the representatives of the State Governments of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa.

(b) and (c) It was decided that States will examine setting up their own training centres and the Central Government will offer them such assistance as is possible.

370 Andhra Pradesh Police personnel were imparted training of 8-12 weeks duration, in counter-insurgency and anti-terrorist courses in the past, in the training institutes of BSF, CRPF, ITBP.

(d) and (e) A Coordination Centre has been constituted under the Chairmanship of Union Home Secretary, with Chief Secretaries and Directors General of Police of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa, as its Members, to regularly review and monitor the status of left wing extremist activities and implementation of the Action Plan in the four affected States.

Declaration of College of Nursing in Kerala

4978. SHRI MULLAPALLY RAMACHANDRAN :
SHRI T. GOVINDAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some nursing colleges in some states with less facilities have been recognised;

(b) if so, the details of such colleges with the criteria adopted for their recognition, State-wise;

(c) whether the Union Government have received any request from the Government of Kerala regarding withholding of the recognition of nursing colleges at Calicut and Thiruvananthapuram in Kerala;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) No, Sir. The Indian Nursing Council have to follow the norms which apply to all institutions.

(c) to (e) The Indian Nursing Council has reported that the colleges of Nursing at Calicut and Thiruvananthapuram in Kerala were declared unsuitable on the basis of inspections carried out in November, 1997.

In the General Body Meeting held on 26.6.98, the Council has decided to permit admission of students on condition that re-inspection will be done by the Indian Nursing Council within 6 months.

[Translation]

Adulteration in Food Items and Spurious Medicines

4979. SHRI RAMSHAKAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases relating to adulterated food items and spurious medicines detected during 1996-97 and 1997-98, State-wise; and

(b) the action taken by the Government to deal with such cases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per information furnished by State Food Authorities, State Licensing Authorities, statements indicating number of cases relating to adulterated food items and spurious medicines detected during 1996-97 and 1997-98 State-wise is annexed at Statement I and II respectively.

(b) Action is taken against the offenders by launching prosecution under the provision of PFA Act, 1954 and C Act, 1940 as applicable.